

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE FOURTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

I.A.No. 1 OF 2024

IN

CONTEMPT CASE NO: 1667 OF 2024

Between:

1. Mohd. Wajid Hussain, S/o. Late Mohammed Karamath Hussain, Aged about 34 years, R/o. 17-2-252, Chowni Nada, Ali Baig, Yakutpura, Hyderabad.
2. Mohammed Javeed Hussain, S/o. Late Mohammed Karamath Hussain, Aged about 31 years, R/o. 17-2-252, Chowni Nada, Ali Baig, Yakutpura, Hyderabad.
3. Ms. Qateerja Zeeshan, D/o. Late Mohammed Karamath Hussain, Aged about 30 years, R/o. 17-2-252, Chowni Nada, Ali Baig, Yakutpbra, Hyderabad.

(Petitioners 2 and 3 are being represented by their GPA Mr. Mohd Wajid Hussain, the 1st Petitioner herein).

...Petitioners

AND

1. Sri Navin Mittal, IAS, Secretary, Revenue Department, State of Telangana, Secretariat, Hyderabad.
2. Smt. R.D. Madhuri, Additional Collector Sangareddy District, Sangareddy. (previously designated as Joint Collector)
3. Smt. P.Radha, Mandal Revenue Officer, Ameenpur Mandal, Sangareddy District.

(earlier Patancheru Mandal, Medak District, Now changed as Ameenpur Mandal, Sangareddy District).

...Respondents

Petition under Order 9 Rule 9 of CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set aside the order passed in CC No. 1667/2024 dated 11/09/2024 dismissing the same for default and restore the said contempt case to the file.

Counsel for Petitioners : Sri Kakara Venkat Rao representing Sri T. Ashok

Counsel for Respondents : Advocate General

The Court made the following: ORDER

Mr. Kakara Venkat Rao, learned counsel representing Mr. T. Ashok, learned counsel for the petitioners.

Heard on I.A.No.1 of 2024, an application seeking restoration of the contempt petition.

For the reasons assigned in the supporting affidavit, the order dated 11.09.2024 passed in C.C.No. 1667 of 2024 is set aside and the contempt petition is restored to file.

In the result, the interlocutory application is allowed.

//TRUE COPY//

**Sd/- M. MANJULA
DEPUTY REGISTRAR**



SECTION OFFICER

To,

1. The Section Officer, OS Section, High Court for the State of Telangana at Hyderabad.
2. One CC to Sri T. Ashok, Advocate [OPUC]
3. Two CCs to the Advocate General, High Court for the State of Telangana at Hyderabad. [OLT]
4. Two CD Copies

Njb/DL



HIGH COURT

DATED:04/12/2024



ORDER

I.A.No. 1 of 2024

In

CC.No.1667 of 2024

**ALLOWING THE I.A
BY RESTORING THE CONTEMPT CASE**

7 Copies
[Signature]
9/12/24.